



Government of UT of Jammu & Kashmir
Office of the Executive Engineer,
Mechanical Irrigation Division Baramulla
Email: midbaramulla@gmail.com
Corrigendum for this office E NIT No: 33 of 2024-25
Sub: - Extension of dates.
In view of in-adequate response, the following extension of dates in respect of this office eNIT No: 33 of 2024-25 work no: 01 issued under no: MIDB/CC-02/2520-25 dated: 11-10-2024 under tender id no: 2024_IFC_259377_1 is being given.



1. Tender Submission date Ends	25/11/2024 upto 06:55 pm
2. Date of Opening	26/11/2024 at 13:00 pm, in the Office of the Executive Engineer Mechanical Irrigation Division Baramulla

All other terms/conditions and stipulation as contained in the eNIT shall remain unaltered/unmodified.

Sd/-
Executive Engineer
Mechanical Irrigation Division
Baramulla

No. MIDB/CC-02/ 2853-58
DATED: 12/11/2024



PUBLIC NOTICE
This is for notice of the general public that a political party is proposed to be registered by the name of **VOICE OF AWAM PARTY**. The office of the party is located at **H-23 B, Garhwal Mohalla, Laxmi Nagar, Delhi-110092**. This Party has submitted application to the Election Commission of India. New Delhi for its registration as Political party under Section 29A of the Representation of People Act 1951. Names-address of the office bearers of the Party are as Follows:-
President: ISMAIL
General Secretary: MOHD. FAHAD
Treasurer: RAJVENDER SINGH
If any one has any objection to the registration of **VOICE OF AWAM PARTY** they may send their objection with reasons thereof, to the Secretary (Political Party), Election Commission of India, Nirvanchan Sadan, Ashoka Road New Delhi-110001 within 30 days of the publication of the notice.



Indian Bank 40-41 Khoda Ganesh Road Madanganj Kishanghar Ajer-305801, Ph:- 01463-252149, Email: m509@indianbank.co.in

Possession Notice (For Immovable Property) [Under Rule-8(1) of Security Interest (Enforcement) Rules, 2002]
Whereas, The under signed being the Authorised Officer of the Indian Bank under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13 (12) read with Rule 8 and 9 of the Security Interest (Enforcement) Rules, 2002 issued a **Demand Notice dated 02.12.2023** calling upon **(1) Mr. Chandra Prakash Choudhary S/o Fathendra Kumar Choudhary Proprietor of M/s. Shree Shyam Trading Company (Borrower & Mortgagor) with our Madanganj Kishanghar Branch** to repay the amount mentioned in the notice being **Rs. 8,66,778/- (Rupees Eight Lacs Sixty Six Thousand Seven Hundred Seventy Eight Only)** within 60 days from the date of receipt of the said notice.
The Borrower having failed to repay the amount, notice is hereby given to the Borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 and 9 of the said rules on this **11th day of November of the year 2024**.
The Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **Indian Bank** for an amount **Rs. 8,66,778/- (Rupees Eight Lacs Sixty Six Thousand Seven Hundred Seventy Eight Only)** as on **01.12.2023** and interest along with charges & legal expenses thereon. We draw attention to the provisions of section 13(8) of the SARFAESI Act and the rules framed there under which deals with your rights of redemption over the securities'
Description of the Immovable Property
All that Part and Parcel of the property consisting of:- **Equitable Mortgage of Industrial/Commercial Plot No. Khasra No.116, Village Roopanghar, Tehsil Kishanghar, Dist Ajer, measuring 504.15 Sq. Yards in the name of Mr. Chandra Prakash Choudhary S/o Fathendra Kumar Choudhary Proprietor of M/s. Shree Shyam Trading Company (Borrower & Mortgagor)**, Bounded as under: **East:- Land of Ramdev Ji, West:- Land of Giridhar Gurjar, North:- Rest Land of Khasra No.914, South:- 40 Feet Road.**
Authorised Officer, Indian Bank
Date: 11.11.2024 Place:- Kishanghar



CHL LIMITED
Regd. Office: Hotel The Suryaa, New Friends Colony, New Delhi 110025
Tel.: 91-11-26835070, 47808080, **Fax:** 26836288, **E-mail:** chl@chl.co.in
CIN No: L55101DL1979PLC009498



EXTRACT OF UNAUDITED FINANCIAL RESULTS FOR THE PERIOD ENDED 30th SEPTEMBER 2024
(INR in Lacs)

Sr. No.	PARTICULARS	STANDALONE		CONSOLIDATED		
		Quarter Ended	Half Year Ended	Quarter Ended	Half Year Ended	Half Year Ended
		30.09.2024	30.09.2023	30.09.2024	30.09.2023	30.09.2024
		Unaudited	Unaudited	Unaudited	Unaudited	Unaudited
1	Total income from operations(net)	2,681.44	1,942.25	4,849.44	3,766.98	3,097.85
2	Net Profit/(Loss) for the period (before tax & exceptional items)	753.82	387.47	1,276.67	-36.93	-470.84
3	Net Profit/(Loss) for the period (after exceptional items)	753.82	387.47	1,276.67	-36.93	-470.84
4	Net Profit/(Loss) for the period (after tax & exceptional items)	563.91	288.66	954.62	(226.85)	(569.46)
5	Total comprehensive income for the period [comprising Net Profit/(Loss) for the period & Other Comprehensive Income/(expense)]	563.91	288.66	954.62	(324.92)	(637.24)
6	Paid-up equity share capital (face value of Rs. 2/- each)	1,096.37	1,096.37	1,096.37	1,096.37	1,096.37
7	Reserves excluding Revaluation Reserves**	-	-	-	-	-
8	Earning Per Share (a) Basic and Diluted (fully paid up equity share of Rs. 2/- each)	1.03	0.53	1.74	(0.59)	(1.16)
					(1.16)	(1.97)

** Reserves for standalone as on 31.03.2024, is Rs. 14304.34 Lacs and for consolidated is Rs. (12581.08) Lacs

NOTES:
1) The above is an extract of the detailed format of quarter & half year ended 30.09.2024 filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of quarter & half year ended 30.09.2024 are available on the websites of the Bombay Stock Exchange (www.bseindia.com) and on the Company's website (www.chl.co.in).
2) The results for the quarter & half year ended 30.09.2024 have been subjected to limited review by the statutory auditors of the company.
3) The above results can be viewed on the website of the Company (www.chl.co.in) as well as on the website of the Bombay Stock Exchange (www.bseindia.com).

Place : New Delhi
Date : 12.11.2024

By Order of the Board
CHL LIMITED
Sd/-
(Luv Mahotra)
Managing Director
DIN 00030477



Aadhar Housing Finance Ltd.
Corporate Office: Unit No.802, Natraj Rustomjee, Western Express Highway and M.V.Road, Andheri (East), Mumbai-400069
Bareilly Branch : B3 & B-4, Ground Floor, Akash Floors, 320-Civil Lines, City Station Road, Bareilly-243001 (UP)

E-AUCTION – SALE NOTICE
E-Auction Sale Notice for Sale of immovable Properties under the Securitisation and Reconstruction of Financial Asset and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of Security Interest (Enforcement) Rules, 2002.
Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged, possession of which has been taken by the Authorised Officer of Aadhar Housing Finance Limited will be sold on **"As is where is", "As is what is", and " Whatever there is"** with no known encumbrances Particulars of which are given below:

S. N.	Borrower(s) / Co-Borrower(s)/ Guarantor(s)	Demand Notice Date and Amount	Description of the Immovable property	Reserve Price (RP)	Earnest Money Deposit (EMD) (10% of RP)	Nature of possession
1	(Loan Code No. 02600001837 / Bareilly Branch) Late. Raj Kumar (Represented through the legal heir) (Borrower), Rani (Co-Borrower),	13-05-2022 & ₹ 12,79,002/-	All that part & parcel of property bearing, Pvt Plot No 36 Part of Khasra No 229 Harunagala Tehsil Bareilly, Uttar Pradesh - 243001. Boundaries :- East - Rasta 12 Feet Wide, West - House & Plot of Others, North - House of Nihal Singh, South - Part of Others	Rs. 12,19,840/-	Rs. 1,21,984/-	Physical

- Last Date of Submission of DD of Earnest Money Deposit along with KYC, Tender Form and accepted Terms and conditions (Tender Documents) is **13-12-2024 within 5:00 PM** at the Branch Office address mentioned herein above or uploaded on <https://bankeauctions.com>. Tenders documents received beyond last date will be considered as invalid tender and shall accordingly be rejected. No interest shall be paid on the EMD.
- Date of Opening of the Bid/Offer (Auction Date) for Property is **14-12-2024 on https://bankeauctions.com at 03:00 AM to 04:00 PM**.
- AHFL is not responsible for any liabilities whatsoever pending upon the property as mentioned above. The Property shall be auctioned on **'As Is Where Is Basis', 'As Is What Is Basis' and 'Whatever Is There Is Basis'**.
- The Demand Draft Should be made in favor of 'Aadhar Housing Finance Limited' Only.
- Auction/bidding shall be only through "Online Electronic Bidding" through the website <https://bankeauctions.com>. Bidders are advised to go through the website for detailed terms before taking part in the e-auction sale proceedings.
- The intending bidders should register their names at portal M/s C 1 INDIA PVT LTD through the link <https://bankeauctions.com/registration/signup>, and get their User ID and password free of cost. Prospective bidder may avail online training on E- auction from the service provider M/s C 1 INDIA PVT LTD through the website <https://bankeauctions.com>
- For further details contact Authorised Officer of Aadhar Housing Finance Limited, (Dilip Singh Jadon, Contact No. 8319021816) OR the service provider M/s C 1 INDIA PVT LTD, **Mr. Prabhakaran, Mobile No: +91-74182-81709, E-mail: tn@c1india.com & support@bankeauctions.com, Phone No. +917291981124 /25 /26** As on date, there is no order restraining and/or court injunction AHFL/the authorized Officer of AHFL from selling, alienating and/or disposing of the above immovable properties/secured assets.
- For detailed terms and conditions of the sale, please refer to the link provided in Aadhar Housing Finance Limited (AHFL), secured creditor's website i.e. www.aadharhousing.com.
- The Bid incremental amount for auction is **Rs.10,000/-**.

Place : Uttar Pradesh
Date : 13.11.2024

(Authorised Officer)
For Aadhar Housing Finance Limited



इंडियन बैंक ALLAHABAD

DEMAND NOTICE
I being an Authorised Officer of the Secured Creditor Bank has a reason to believe that all of you the under mentioned notices cannot be served ordinarily as attempted earlier except through this substituted service. As such, all of you the under mentioned notices are hereby informed and called upon through this public DEMAND NOTICE under section 13(2) of the SARFAESI Act with rule 3 of the Security Interest (Enforcement) Rule 2002 make payment of the amounts due against each of you, as mentioned below, within 60 days. Thereafter the bank will proceed u/s 13 (4) of the said Act for taking possession of the secured property/Assets mentioned against account and thereafter to sell the same to realize its dues with further interest till realization along with costs as contemplated under the said Act. **Needless to mentioned here that this notice is addressed to you without prejudice to any other remedy available to bank for recovery of its dues, against you.**

Sl. No.	Name of the Borrower/Guarantor	Details of Security/Movable/Immovable properties	Date of Demand Notice	Due Amount / date of Notice
1.	Branch: MDA Applicant and Mortgager: 1. Shri Hitesh Kumar Garg S/o Shri Shiv Raj Garg, H.No. 760, Near Harish Chand Dairy, Mohalla Shiv Shakti Nagar, Meerut. Co-Aplicant and Mortgager: Shri Mukesh Garg S/o Shri Shiv Raj Garg, H.No. 760, Near Harish Chand Dairy, Mohalla Shiv Shakti Nagar Meerut.	House MPL No. 760, Part of Khasra No. 2328/2, Situated at Near Harish Chand Dairy, Shiv Shakti Nagar, Meerut having area 100 sq. yards i.e. 83.61 sq. meters. Measurement and Boundaries are us under: East: 22 ft 6 inch after that house of other, West: 22 ft 6 inch after that road 12 ft wide, North: 40 ft after that house of other, South: 40 ft after that House of Ompal. Owner/Title holder: Shri Hitesh Kumar Garg and Shri Mukesh Garg S/o Shri Shiv Raj Garg, H.No. 760 Near Harish Chand Dairy, Mohalla Shiv Shakti Nagar Meerut.	SARFAESI Notice issued u/s 13(2) on 09.11.2024 for Rs. 12,14,823.00 + interest + other Expenses. Date of NPA - 28.02.2024 Home Loan A/c No. 50024799398	Rs. 12,14,823.00 + interest + other expenses

Note: Your attention is invited to Gazette notification no. G.S.R. 155 (E) dated 04.03.2020 of Department of Financial Services, Ministry of Finance, Allahabad Bank has amalgamated into Indian Bank w.e.f 01.04.2020.

Date: 12.11.2024 Place : Meerut Authorised Officer



E-Auction - Sale Notice for 15 day

E-AUCTION SALE NOTICE FOR SALE OF IMMOVABLE ASSETS UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 READ WITH PROVISIO RULES 6 (2) & 8(6) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002
SALE NOTICE FOR SALE OF IMMOVABLE/MOVABLE PROPERTIES "APPENDIX-IV-A [See proviso To Rule 6 (2) & 8(6)]
Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable Property mortgaged/charged to the Secured Creditor, Possession of which has been taken by the Authorised Officer of Bank of Baroda, (Secured Creditor), will be sold on "As is where is", "As is what is", and "whatever there is" for recovery of below mentioned account/s. The details of Borrower/s/Guarantor/s/Secured Asset/s/Dues/Reserve Price/e-Auction date & Time, EMD and Bid Increase Amount are mentioned below:

Sl. No.	Name of the Branch & Name & Address of the Borrower/Guarantor/Mortgagor's	Description of Property Nature of Property	Total Dues	Date & Time of e-Auction	Reserve Price, EMD Amount and Bid Increase Amount	Status of Possession (Symbolic/ Physical)	Property Inspection Date & Time
1.	Branch: Vikas Bhawan, Rampur Borrower/Mortgagor: Mrs. Veervati W/o Ashok Babu, Address: Address House No. 99,Village & Post Pahari, Tehsil - Sadar, Rampur City, Rampur.	All that part & Parcel of Residential property admeasuring 181.30 sq. mt. Part of Khasra No. 196 situated at Village & Post - Pahari, Rampur Tehsil, District Rampur mortgaged by Mrs. Veervati W/o Ashok Babu registered before Sub-Registrar Office, Rampur, UP at Bahi No.1, Jild No. 6526, Page No. 55 to 82 at Serial No. - 3477 dated 22-04-2015. Bounded by: East- House of Ram Avtar, West-Rasta Sarkari, North-House of Yunus Bhai, South- Raasta,	Rs. 40,09,811.57 (inclusive of interest up to 17.07.2023) plus further interest w.e.f 18.07.2023 at the contracted rate plus other charges and expenses etc. till date of payment	27.11.2024 between 01.00 PM to 06.00 PM	Reserve Price Rs. 15,00,000/- EMD- Rs. 1,50,000/- Bid Increase Amount Rs. 20,000/-	Physical Possession	18.11.2024 from 10.00 AM to 02.00 PM

For detailed terms and conditions of sale, please refer to the link provided in <https://www.bankofbaroda.in/e-auction.htm> and <https://ebkray.in>. Also, prospective bidders may contact the authorized officer on Mobile- 7055111531/7055111541

For detailed terms & conditions Scan Here: 

Date: 12.11.2024 Place- Rampur Authorised Officer, Bank of Baroda



बैंक ऑफ बड़ोदा Bank of Baroda

Branch-SME Branch, Distt. Bhiilwara (Raj.)
Phone No. : 01462-294277; Mob.: 9983662886/8355974014
E-mail: smeb@bblbaroda.com

SALE NOTICE FOR SALE OF IMMOVABLE & MOVABLE PROPERTY "APPENDIX-IV-A" [See proviso to Rule 8(6) for Immovable Property] "APPENDIX-IV-A" [See proviso to Rule 8(2) for Movable Property]
E-Auction Sale Notice for Sale of Immovable & Movable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to rule 8(6) & (2) of the Security Interest (Enforcement) Rules, 2002.
Notice is hereby given to the public in general and in particular to the Borrower(s), Mortgagor (s) and Guarantor (s) that the below described the immovable and movable property mortgaged/Charged to the Secured Creditor, possession of which has been taken by the Authorised officer of Bank of Baroda, (Secured Creditor), will be sold on **"As is where is", "As is what is", and "whatever there is"** basis for recovery of dues in below mentioned account/s. The details of Borrower's, Mortgagor's and Guarantor's, Secured Assets, Dues, Reserve Price, E-auction date & Time, EMD and Bid Increase Amount are mentioned below:-
Name & address of Borrower/s/ Guarantor/Mortgagor's:- M/s Nridev Wire World Private Limited (Borrower) 14/574, Nehru Vihar, Bhiilwara Distt. Bhiilwara (Raj.)
Mr. Rishi Raj Sharma S/o Satyanarayan Sharma (Director): VPO Shambhogar Tehsil Asind, Distt. Bhiilwara (Raj.). **Mr. Anshul Sharma S/o Ramswaroop Sharma (Director)** 14/574, Nehru Vihar, Distt. Bhiilwara (Rajasthan). **Mr. Om Prakash Mahawer S/o Shri Govind Ram (Director)** 1654, Ward No. 04 Koli Mohalla, Nasirabad, Distt. Ajmer (Raj.).
Lad Kumari Sharma D/o Jagdish Kumar Sharma (Guarantor): Amesar, Asind Distt. Bhiilwara (Raj.). **Mrs. Sanju Dhakar W/o Shanti Lal Dhakar, (Guarantor):** Indokiya Phalsiya, Jahaipur Distt. Bhiilwara (Raj.). **Mrs. Sushela Sharma W/o Ramswaroop Sharma (Guarantor):** 14/574, Nehru Vihar, Distt. Bhiilwara (Raj.)
Total Dues: Demand Notice Date: 01/05/2024; Rs. 2,24,48,747.86/- interest up to 30/04/2024
Present outstanding: 01/05/2024; Rs. 2,24,48,747.86/- interest up to 30/04/2024 + further applicable interest, cost, charges & other expenses etc.
Status of Possession - Physical Possession
Property Inspection date & Time: 26-11-2024, 12.00 Noon to 04.00 P.M
Last date & time for submission of EMD and documents by 03/12/2024 upto 4:00 P.M.

Give short description of the Movable & immovable property with known encumbrances, if any	Reserve Price/EMD/ Bid Increase Amt.	Date & Time of E-auction
LOT (AB):- All Plant & Machinery, & Accessories ("AS IS WHERE IS BASIS, AS IS WHAT IS BASIS AND WHATSOEVER IS AVAILABLE BASIS") in the name of M/s Nridev Wire World Private Limited, situated at Industrial Property Plot No. F-418, Rico Industrial Area, Hameerghar, Distt. Bhiilwara (Raj.). Industrial Property Plot No. F-418, Rico Industrial Area, Hameerghar, Distt. Bhiilwara (Raj.) Measuring 1950 Sq. Mts in the name of M/s Nridev Wire World Private Limited. Bounded by: On the East by Plot No. F-425, On the West by Road, On the North by Plot No. F-419, On the South by Plot No. F-417 Encumbrances: Not known	Reserve Price Rs. 1,70,10,000/- EMD: Rs. 17,01,000/- Bid Increase Amt. Rs. 25,000/-	
LOT (A):- All Plant & Machinery, & Accessories ("AS IS WHERE IS BASIS, AS IS WHAT IS BASIS AND WHATSOEVER IS AVAILABLE BASIS") in the name of M/s Nridev Wire World Private Limited, situated at Industrial Property Plot No. F-418, Rico Industrial Area, Hameerghar, Distt. Bhiilwara (Raj.). Industrial Property Plot No. F-418, Rico Industrial Area, Hameerghar, Distt. Bhiilwara (Raj.) Measuring 1950 Sq. Mts in the name of M/s Nridev Wire World Private Limited. Bounded by: On the East by Plot No. F-425, On the West by Road, On the North by Plot No. F-419, On the South by Plot No. F-417 Encumbrances: Not known	Reserve Price Rs. 56,70,000/- EMD: Rs. 5,67,000/- Bid Increase Amt. Rs. 10,000/-	03/12/2024
LOT (B):- Industrial Property Plot No. F-418, Rico Industrial Area, Hameerghar, Distt. Bhiilwara (Raj.). Measuring 1950 Sq. Mts in the name of M/s Nridev Wire World Private Limited. Bounded by: On the East by Plot No. F-425, On the West by Road, On the North by Plot No. F-419, On the South by Plot No. F-417 Encumbrances: Not known	Reserve Price Rs. 1,13,40,000/- EMD: Rs. 11,34,000/- Bid Increase Amt. Rs. 15,000/-	to 06.00 P.M.
NOTE: Auction of Lot (A) will be conducted only if auction of Lot (AB) could not succeed. Auction of Lot (B) will be conducted only if Lot (A) auctioned successfully		(With unlimited extensions of
LOT (C) Property Situated at Plot No. B-148/2, Araji No.1165/2 at Police Line, Rajswa Gram-Malan, Tehsil & Distt Bhiilwara (Raj), measuring 1000 Sq. Ft. in the name of Smt Sanju Dhakar W/o Sh. Shanti Lal Dhakar. Bounded by: On the East by Plot No B-148/1, On the West by Road, On the North by Plot No B-147, On the South by Plot No B-152. Encumbrances: Not known	Reserve Price Rs. 28,35,000/- EMD: Rs. 2,83,500/- Bid Increase Amt. Rs. 10,000/-	10 min. each)
LOT (D) Property Situated at Plot No. 50, Araji No.3843, 3844, 3845, Chungi Naka to Panchayat Samiti Gandhi Gram, Nai Abadi, Ward No.14, Asind, Tehsil Asind, Distt Bhiilwara (Raj) measuring 1125 Sq Ft in the name of Smt Lad Kumari Sharma. Bounded by: On the East by Road, On the West by Plot No 53, On the North by Plot No 49, On the South by Plot No 51. Encumbrances: Not known	Reserve Price Rs. 12,96,000 EMD: Rs. 1,29,600/- Bid Increase Amt. Rs. 10,000/-	

For detailed terms and conditions of the sale, please refer to the link provided in <https://www.bankofbaroda.in/e-auction.htm> and <https://ebkray.in>. Also, prospective bidders may contact the authorized officer on Phone No.: 01482-294277; Mob.: 9983662886/8355974014
Date: 11/11/2024 Place: Bhiilwara (Raj.) Authorised officer, Bank of Baroda





SHRIRAM HOUSING FINANCE LIMITED

Reg.Off.: Srinivasa Tower, 1st Floor, Door No. 5, Old No.11, 2nd Lane, Cenatophra Road, Alwarpet,Teynampet, Chennai-600018
Branch Off: L1 & L2, Above SBI Bank, Gurudwara Road, Green Park Extension, New Delhi - 110016
Website: <http://www.shriramhousing.in>

POSSESSION NOTICE
Whereas The undersigned being the authorised officer of Shriram Housing Finance Limited.(SHFL) under the provisions of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (said Act) and in exercise of powers conferred under Section 13(12) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 (said Rules) issued demand notices to the Borrowers details of which are mentioned in the table below to repay the amount mentioned in the said demand notices.
The Borrowers having failed to repay the amount, notice is hereby given to the Borrowers and the public in general that the undersigned being the Authorized Officer of SHFL has taken the Physical Possession of the mortgaged properties described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with rule 8 of the said Rules, on this **11-Nov-2024**.

Borrower's Name and Address
Mr. Salman S/o Sh. Mohd Yunus House No. 244/A/26, Second Floor, Khasra No.469,Village-Ghondli, Illaqa - Shahdra, Abadi of Shivaji Gali, Pandit Park, Delhi-110051 Also At: House No.19, Gali No.1, Rashid Market, New Ganesh Park, Krishna Nagar, Delhi-110051. Mrs. Fatima W/o Sh. Mohd Yunus House No. 244/A/26, Second Floor, Khasra No.469,Village-Ghondli, Illaqa - Shahdra, Abadi of Shivaji Gali, Pandit Park, Delhi-110051. Also at:- House No.19, Gali No.1, Rashid Market, New Ganesh Park, Krishna Nagar, Delhi-110051
Amount due as per Demand Notice
Rs. 44,69,930/- (Rupees Forty Four Lakh Sixty Nine Thousand Nine Hundred and Thirty Only) in respect of Loan Account No. SHLHGRPK0001405 as on 08-Aug-2024 with further interest at the contractual rate.
Description of Mortgaged Property
All that part and parcel of the properties bearing No. 244/A/26, Second Floor, Without roof right, Khasra No.469,measuring area 70 Sq., Yrds., Right of One Four- Wheeler and One Two - Wheeler parking on Stilt Floor, Village-Ghondli, Illaqa- Shahdra, Abadi of Shivaji Gali, Pandit Park, Delhi-110051. Bounded By:- East:- Property No.244/A/25, West:- Other Property North:- Road 14 Feet., South:- Other Property The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. Place: Delhi Sd/- Authorised Officer Date : 11-11-2024 Shriram Housing Finance Limited



SHRIRAM HOUSING FINANCE LIMITED

Reg.Off.: Srinivasa Tower, 1st Floor, Door No. 5, Old No.11, 2nd Lane, Cenatophra Road, Alwarpet,Teynampet, Chennai-600018
Branch Off: L1 & L2, Above SBI Bank, Gurudwara Road, Green Park Extension, New Delhi - 110016
Website: <http://www.shriramhousing.in>

POSSESSION NOTICE
Whereas The undersigned being the authorised officer of Shriram Housing Finance Limited.(SHFL) under the provisions of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (said Act) and in exercise of powers conferred under Section 13(12) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 (said Rules) issued demand notices to the Borrowers details of which are mentioned in the table below to repay the amount mentioned in the said demand notices.
The Borrowers having failed to repay the amount, notice is hereby given to the Borrowers and the public in general that the undersigned being the Authorized Officer of SHFL has taken the Physical Possession of the mortgaged properties described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with rule 8 of the said Rules, on this **11-Nov-2024**.

Borrower's Name and Address
Mr.Rajeev Kumar S/o Sh. Ramchandra Thakur House No. A-197, Swami Bal Nath Ashram, Main Gali, Sewangar Meerut Road, Ghaziabad, Uttar Pradesh-201001. Also At: Flat No.232,Second Floor,Merlin Society,Plot No.13/GH-1, Sector-13,Vasundhara, Ghaziabad, Uttar Pradesh-201012. Also At: House No.D-730,First Floor, Mandir Marg, Ganesh Nagar-2, Beside- Krishna Mandir,Shakarpur,East Delhi-1100. Mrs. Kevla Devi W/o Sh. Ramchandra Thakur House No. A-197, Swami Bal Nath Ashram, Main Gali, Sewangar Meerut Road, Ghaziabad, Uttar Pradesh-201001. Also At: Flat No.232,Second Floor, Merlin Society,Plot No.13/GH-1, Sector-13,Vasundhara, Ghaziabad, Uttar Pradesh-201012. Also At: House in ward No 12, Chandan Nagar, Near- Chamma Godwn, Bhawdepur, Sitamari, Bihar-843302.
Amount due as per Demand Notice
Rs. 5704052/- (Rupees Fifty Seven Lakh Four Thousand Fifty Two Only) as on 06-07-2024 under reference of Loan Account No. SHLHGRPK0001528. with further interest at the contractual rate.
Description of Mortgaged Property
All that part and parcel of the properties bearing Flat No.232,Second Floor, without Roof Right, Super area : 800 Sq.,Fl., The Merlin Society, Plot No. 13/ GH-1, Sector-13, Vasundhara, Tehsil & Distt.- Ghaziabad, Uttar Pradesh-201012.
Borrower's Name and Address
Mr. Pratap Singh S/o Sh. Om Prakash House No.B-245, Gali No.-9, Block-D, Khasra No.-408, Gagan Vihar, Near-25 Futa Road, Sahibabad, Ghaziabad, Uttar Pradesh-201005. Also At: Flat No.G-1,LIG Ground Floor, Plot No.B-1/87,DLF Dilshad Extension-II, Village-Brahmpur URF Bhopura, Paragana-Loni,Ghaziabad, Uttar Pradesh-201005. Mrs. Geeta W/o Sh. Pratap Singh House No.B-129, Gali No.-9, Gagan Vihar Bhopura, Sahibabad, Ghaziabad, Uttar Pradesh-201005. Also At: Flat No.G-1,LIG Ground Floor, Plot No.B-1/87,DLF Dilshad Extension-II, Village-Brahmpur URF Bhopura, Paragana-Loni,Ghaziabad, Uttar Pradesh-201005.
Amount due as per Demand Notice
Rs.12,32,180/- (Rupees Twelve Lakh Thirty Two Thousand and One Hundred Eighty Only) in respect of Loan Account No. SHLHGRPK000154. as on 07-May-2024 with further interest at the contractual rate.
Description of Mortgaged Property
All that part and parcel of the properties bearing Flat No.G-1,LIG Ground Floor, Plot No.B-1/87,Without Roof Right, admeasuring area 450 Sq., Ft., DLF Dilshad Extension-II, Village-Brahmpur URF Bhopura, Paragana-Loni,Ghaziabad, Uttar Pradesh. Boundaries of the said Property :-North : Plot B-1/86, South : Plot B-1/88, East : 40 Feet Wide Road, West : Plot B-1/82.
The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. Place: Ghaziabad Sd/- Authorised Officer Date : 11-11-2024 Shriram Housing Finance Limited

	PUBLIC NOTICE Notice is hereby given to the Public that the Agreement for Sale dated 05.11.1999 between Dr. SURESH KOHLI & Mrs. AARATI PRAKASH EKANDE and conveyance deed dated 04.04.2000, REGISTERED AS DOCUMENT NO. 4800 ON 04.04.2000 IN OFFICE OF SUB-REGISTRAR VII DELHI NEW DELHI, of flat no. 55-B, Pocket-A Sukhdev VIHAR DELHI-110025. All the parties are hereby informed to return the documents in case of finding the same and that not to carry on any transaction on the basis of said missing documents. Mrs. AARATI PRAKASH EKANDE, hereby invites claims or objections, if any, for the transfer of said flat in case of any claims/objections kindly intimate the undersigned alongwith the relevant documents to support their claims/objections within 15 days from the date of publication of this notice. In absence of any claim within stipulated period, it shall be deemed that the property has no claim by virtue of lost agreement to sell and conveyance deed. Mrs. AARATI PRAKASH EKANDE Mob-8626936422, 55-B, POCKET-A DDA FLATS SUKHDEV VIHAR DELHI-110025
अनुसूची । फॉर्म ए सार्वजनिक घोषणा (भारतीय ऋणशोधन और दिवालियापन बोर्ड (स्वैच्छित ऋणशोधन प्रक्रिया) विनियम, 2017 के नियम 14ए अर्बिटर्ड ऑफ्टिस लिमिटेड के स्टेकहोल्डर्स के ध्यान देने हेतु	
1. निगमित व्यक्तियों का नाम 2. निगमित ऋणी के समालोचकों की तिथि 3. प्राधिकरण जिसके तहत निगमित ऋणी निगमित / पंजीकृत है 4. निगमित पहचान सं. / निगमित ऋणी की लिमिटेड देयता पहचान सं. 5. निगमित ऋणी का पंजीकृत कार्यालय व मुख्य अधिकारी (यदि कोई हो) का पता 6. निगमित ऋणी के संबन्ध में ऋणशोधन शुरूआत होने की तिथि 7. ऋणशोधक का नाम, पता, ई-मेल पता, टेलीफोन नंबर और पंजीकरण संख्या 8. Last date for submission of claims	अर्बिटर्ड ऑफ्टिस लिमिटेड 09 अक्टूबर, 1995 निगमित ऑफिस कम्पनीय, पन्वतीठी दिल्ली, निगमित निम्नराली के मालिय U33201DL1995PLC113272 मन 2, कडली पंजील, हरगोविंद एन्कलेव, कडलीडरूम, दिल्ली-110092 08 नवंबर, 2024 सिर्जि इनसॉल्वेंसी रिसोल्यूशन प्रोफेशनल्स एलएलपी पता: 906, आईटीएन टॉवर 'ए' सेक्टर 62, नोडा 1201301, उत्तर प्रदेश Email Address: praveen.agrawal@synergypie.com; Contact : 991-9720108105 ; Registration No.: IBB/IFPE-0104/IPA-3/ 2022-2023/50015. 08 दिसेंबर, 2024 धारा 59(3) के प्रावधान अनुसार ऋणशेताओं की अनुमति 13 नवंबर, 2024 को प्राप्त की गई थी। एनडायगर सूचित किया जाता है कि अर्बिटर्ड ऑफ्टिस लिमिटेड 08 नवंबर, 2024 को स्वैच्छित ऋणशोधन की घोषणा की थी। अर्बिटर्ड ऑफ्टिस लिमिटेड के स्टेकहोल्डर्स को प्रत्यक्ष रूप से के लिए राशति पते पर ऋणशोधक को 08 दिसेंबर, 2024 तक या पहले अपने दावों के प्रमाण जमा करने के लिए बुलाया है। विदेशी ऋणदाता केवल इलेक्ट्रॉनिक माध्यमों से अपने दावे जमा करा सकते हैं। अन्य सभी स्टेकहोल्डर स्वयं, या डाक या इलेक्ट्रॉनिक माध्यमों से प्रमाण सहित दावे जमा करा सकते हैं। दावों के झूठे और श्रामक प्रमाण जमा करने पर जुर्माना लगाया जाएगा। हस्ता. /— सिर्जि इनसॉल्वेंसी प्रोफेशनल्स एलएलपी इन्सॉल्वेंसी प्रोफेशनल्स पंजीकरण सं.: IBB/IFPE-0104/IPA-3/2022-2023/50015 (राक्षस सहयोग) इन्सॉल्वेंसी प्रोफेशनल्स पार्टनर

दिनांक : 13.11.2024
स्थान : नई दिल्ली

एस्टे केअर एंड रिकन्स्ट्रक्शन एंटरप्राइज लिमिटेड (“एसीआरडी”)
 CIN : U65993DL2002PLC115769

पंजीकृत कार्यालय: 14बी मॉडल, आइआरओएस कॉम्प्लैट टॉवर, नेहरू प्लेस,
 नई दिल्ली-110019. ई-मेल: acre.arc@acreindia.in, वेबसाइट: www.acreindia.in

कॉर्पोरेट कार्यालय: यूनिट नंबर 502, सी विंग, वन बीकेसी, प्लॉट नंबर सी - 66,
 जी - ब्लॉक, बंगला क्रांती कोम्प्लेक्स, मुंबई - 400051. फोन: 022 68643101

कब्जा चुकना
 (अवल संपत्ति हेतु)

जब कि,

एस्टे केअर एंड रिकन्स्ट्रक्शन एंटरप्राइज लिमिटेड (CIN:U65993DL2002PLC115769) प्राधिकृत अधिकारी होने के नाते अग्रोहालाक्षरी ने सिक्वोरियाटाइजेशन एंड रिकन्स्ट्रक्शन ऑफ फायनान्शियल असेट्स एंड एनोसेसिंट ऑफ सिक्वोरियाटी इंटरस्टे स्पेक्ट, 2002 के अंतर्गत और विनय 3 के साथ धारा 13(12) के साथ सिक्वोरियाटी इंटरस्टे (एनोसेसिंट) रूपसे, 2002 के साथ पढ़ने हुए प्राण अधिकारों का उपयोग करके कर्जदार (विनय-जयचवला और धारा गुला को 15.12.2022 की सूचना में वर्णन के अनुसार कर्ज खातो नं. V21630XXVII-1 (आईएफएफएल का पूर्व कर्ज खाता नं. HHLDUB00325796) की राशि रु.2,71,26,508.61 (रुपये दो करोड़ इकठ्ठातर लाख छब्बीस हजार पाँच सौ आठ और इक्कसठ पैसे मात्र) और 28.11.2022 के अनुसार उस पर ब्याज उलत सूचना की प्राप्ती की तारीख से स्पेक्ट 60 दिनों के भीतर चुकाना करने का आवाहन करने हुए अभियानना सूचना जारी की थी। धाराश्री चुकना करने में कर्जदारों के असफल रहने पर एतद्वारा संपत्ति और सर्व सामान्य जनता को सूचना दी जाती है कि, अग्रोहालाक्षरी ने उक्त कानून की धारा 13 की उप-धारा 4 के साथ उक्त कानून के नियम 8 के तहत सिक्वोरियाटी इंटरस्टे (एनोसेसिंट) रूपसे, 2002 के तहत प्राण अधिकारों का कार्यान्वयन करके 08.11.2024 को संपत्ति पर **सांकेतिक आधिपत्य** कर लिया है।

विशेषतः कर्जदारों और सामान्यतः जनता को एतद्वारा संपत्ति के साथ सौदा नहीं करने के लिए सावधानी की जाती है और संपत्ति के साथ कोई भी सौदा राशि रु.2,71,26,508.61 (रुपये दो करोड़ इकठ्ठातर लाख छब्बीस हजार पाँच सौ आठ और इक्कसठ पैसे मात्र) 28.11.2022 के अनुसार और उस पर ब्याज के साथ एस्टे केअर एंड रिकन्स्ट्रक्शन एंटरप्राइज लिमिटेड के अधीन होगा।

उधारकर्ताओं को ध्यान अभिनियम की धारा 13 की उप-धारा (8) के अन्तर्गत संपत्ति / संपत्तियों को मुक्त करने के लिए उपलब्ध समय की ओर आमंत्रित किया जाता है।

अवसर्पण सूचना का विवरण

प्लैट/ यूनिट नं. R203NEAST-1405 / प्लैट नं. 1405, चौदहवीं मॉडल पर, जिसका सुपर एरिया 2105 स्क्वे.फीट, ब्लॉक/टावर ए/ नोवा ईस्ट सुपरटेक, “सुपर नोवा” से पहचाने जानेवाला, कवर्ड कार पार्किंग के साथ, प्लॉट नं. 03 पर स्थित, सेक्टर-94, नोएडा-201301 उत्तर प्रदेश।

**सही/ -
प्राधिकृत अधिकारी**

दिनांक : 08.11.2024
स्थान : नोएडा

असेट्स केअर एंड रिकन्स्ट्रक्शन एंटरप्राइज लि. (102-ट्रस्ट)

किसी भी शिकायत के लिए आप **श्री मोहम्मद शमद कार्मलिक**, शिकायत निवारण अधिकारी, फोन नंबर 011-66115609, ईमेल: complaint@acreindia.in से संपर्क कर सकते हैं। सगुन के अंतर्गत शिकायत निवारण तंत्र विस्तृत रूप से <https://www.acreindia.in/compliance> पर देखी जा सकती है।

Dish TV India Limited

DISH TV INDIA LIMITED
 Corp. Office: F-19, Sector 16 A, Noida – 201301, U.P.
 Regd. Office: Office No. 803, 8th Floor, DLF Park, S. V. Road, Gurgaon (West), Mumbai-400062
 E-mail- investor@dish2h.com, CIN: LSI190PM198PLC2307553, Website: www.dish2h.com
 Tel: 0120-5047000, Fax: 0120-4350778

POTENTIAL BALLOT NOTICE

NOTICE is hereby given pursuant to Section 110 read with Section 108 and other applicable provisions, if any, of the Companies Act, 2013, ('Act') (including any statutory modification or re-enactment thereof for the time being in force), read with Rule 20 and 22 of the Companies (Management and Administration) Rules, 2014, ('Rules'), Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ('the Listing Regulations'), the Secretarial Standard on General Meetings issued by the Institute of Company Secretaries of India ('SS-2'), General Circular No. 09/2024 dated September 19, 2024, or any other applicable Circulars issued by the Ministry of Corporate Affairs ('MCA') from time to time ('MCA Circulars'), and applicable circulars issued by SEBI from time to time ('SEBI Circulars') and other applicable laws, as amended, to transact the special businesses as set out hereunder by passing Special Resolution by way of Postal Ballot through remote electronic voting ('remote e-voting') only, as set out in Postal Ballot Notice dated November 12, 2024 ('Notice').

The Notice have been sent on November 12, 2024 in compliance with the MCA Circulars, by electronic mode to those Shareholders whose names appear in the Register of Members/Beneficial Owners as received from Depositories as on Friday, November 8, 2024, i.e. ('Cut-off date') and whose email addresses are registered with the Company's RTA/DPs. A person who is not a Shareholder as on the cut-off date should treat this Notice for information purpose only. The copy of Notice along with explanatory statement is also available on the website of the Company at www.dish2h.com. Stock Exchanges National Stock Exchange of India Limited ('NSE') at www.nseindia.com, BSE Limited ('BSE') at www.bseindia.com and on the website of NSDL at www.evoting.nsdl.com.

The Company is pleased to provide Remote E-Voting facility through E-Voting Platform of National Securities Depository Limited ('NSDL'), which would enable Members to exercise their right to vote on the resolution appended to this Notice, by way of Remote E-Voting. All documents referred to in this Notice will be available for inspection electronically, on all working days, until the last date of Remote E-Voting. The Company has engaged CS Mita Puroshanghi (CP No. 6364), Partner of M P Sanghvi & Associates LLP, as the Scrutinizer for conducting the Postal Ballot process, in a fair and transparent manner.

The Members are requested to note the e-Voting Instructions as follows:

- (a) The Remote E-Voting period will commence on **Wednesday, November 13, 2024 at 9:00 A.M. (IST)** and ends on **Thursday, December 12, 2024 till 5:00 P.M. (IST)**. During this period, shareholders of the Company as on the cut-off date holding shares in physical or in dematerialised form may cast their vote electronically. The Remote e-voting mode shall be disabled by NSDL after the prescribed date and time for Remote E-Voting. Once the vote on resolution is cast by the Shareholder, the Shareholder shall not be allowed to change it subsequently.
- (b) Members are requested to carefully read all the Notes set out in the Notice and in particular the procedure of casting vote through Remote E-Voting.
- (c) If you have any queries or issues regarding Remote E-Voting can contact NSDL on www.evoting.nsdl.com or call on toll free no.: 022 - 4886 7000 and 022 - 2499 7000 or send a request to Mr. Amit Vishal, Asst. Vice President or Ms. Pallavi Mhatre, Sr. Manager at evoting@nsdl.co.in.

The result of the Postal Ballot conducted through Remote E-Voting along with the Scrutinizer's Report will be announced by the Chairman or to a person authorized by the Chairman in writing, who shall counter sign the same within permissible timelines and will be displayed along with Scrutinizer's Report on the website of the Company viz. www.dish2h.com, besides being communicated to Stock Exchanges.

By Order of the Board of Directors
For Dish TV India Limited

Ranjit Singh
Company Secretary & Compliance Officer
Membership No. A15444

Place: Noida
 Date: November 12, 2024

[illegible]

awfis

ऑफिस स्पेस सॉल्यूशंस लिमिटेड

(पूर्व में ऑफिस स्पेस सॉल्यूशंस प्राइवेट लिमिटेड के रूप में ज्ञात)
 सीआईएन L74999DL2014PLC274236
 पंजीकृत कार्यालय: सी-२८-२९, किसान भवन, कुतुब इस्टीट्यूशनल एरिया, साउथ दिल्ली, नई दिल्ली, भारत, ११००१६. टेलीफोन: +९१ ११ ४१०६ १८७८, वेबसाइट: www.awfis.com

३० सितम्बर, २०२४ को समाप्त तिमाही एवं छमाही के लिए अलेखापरीक्षित एकल एवं समेकित वित्तीय परिणामों के विवरण का सारांश

(₹ मिलियन में)

अनु. क्र.	विवरण	एकल						समेकित					
		समाप्त तिमाही			समाप्त छमाही			समाप्त तिमाही			समाप्त छमाही		
		३० सितम्बर, २०२४	३० जून, २०२४	३० सितम्बर, २०२३	३० सितम्बर, २०२४	३० मार्च, २०२३	समाप्त वर्ष २०२४	३० सितम्बर, २०२४	३० जून, २०२४	३० सितम्बर, २०२३	३० सितम्बर, २०२४	३० सितम्बर, २०२३	३१ मार्च, २०२४
		(अलेखापरीक्षित)	(अलेखापरीक्षित)	(अलेखापरीक्षित)	(अलेखापरीक्षित)	(अलेखापरीक्षित)	(लेखापरीक्षित)	(अलेखापरीक्षित)	(अलेखापरीक्षित)	(अलेखापरीक्षित)	(अलेखापरीक्षित)	(अलेखापरीक्षित)	(लेखापरीक्षित)
१.	कुल आय (निवल)	३,०१०.१२	२,६७०.०९	२,१४६.०५	५,६८०.२१	४,०६९.०७	८,७२८.३८	३,०१९.५२	२,६७८.७५	२,१५२.०३	५,६९८.२७	४,०७९.१८	८,७४८.०३
२.	असाधारण मदों और कर पूर्व अवधियों/वर्ष के लिए शुद्ध लाभ (+)/हानि (-)	१३६.७७	१९.९७	(४४.८७)	१५६.७४	(१२९.४०)	(१८०.४६)	१४६.५८	२७.८८	(४३.४७)	१७४.४६	(१२६.५४)	(१७५.६७)
३.	कर पूर्व और असाधारण मदों के पश्चात अवधियों/वर्ष के लिए शुद्ध लाभ (+)/हानि (-)	३७६.१०	१९.९७	(४४.८७)	३१६.८७	(१२९.४०)	(१८०.४६)	३८६.७१	२७.८८	(४३.४७)	४१४.५९	(१२६.५४)	(१७५.६७)
४.	कर पश्चात अवधियों/वर्ष के लिए शुद्ध लाभ (+)/हानि (-)	३७६.१०	१९.९७	(४४.८७)	३१६.८७	(१२९.४०)	(१८०.४६)	३८६.७१	२७.८८	(४३.४७)	४१४.५९	(१२६.५४)	(१७५.६७)
५.	अवधियों/वर्ष के लिए कुल व्यापक आय (अवधि के लिए लाभ)/(हानि) (कर पश्चात) और अन्य व्यापक आय (कर पश्चात) शामिल	३७५.३४	२०.५९	(४४.८७)	३१५.१३	(१३१.९९)	(१८३.५१)	३८५.१५	२८.५०	(४३.४७)	४१३.६५	(१२९.१३)	(१७८.७२)
६.	प्रदत्त इक्विटी शेयर पूंजी (अंकित मूल्य ₹१०/- प्रत्येक, पूर्ण भुगतान)	७०२.१२	६९४.२०	१६३.८२	७०२.१२	१६३.८२	१९३.२७	७०२.१२	६९४.२०	१६३.८२	७०२.१२	१६३.८२	१९३.२७
७.	प्रति शेयर अर्जन (ईपीएस) (तिमाहियों के लिए वार्षिकीकृत नहीं)												
	मूल ईपीएस (₹ में)	५.४१	०.३१	(०.७२)	५.८०	(२.१२)	(२.८६)	५.५५	०.४३	(०.६९)	६.०६	(२.०७)	(२.७९)
	तनुकृत ईपीएस (₹ में)	५.३१	०.३०	(०.७२)	५.६९	(२.१२)	(२.८६)	५.४५	०.४२	(०.६९)	५.९५	(२.०७)	(२.७९)

३० सितम्बर, २०२४ को समाप्त तिमाही एवं छमाही के लिए अलेखापरीक्षित एकल एवं समेकित खंडवार राजस्व, परिणाम, परिसंपत्तियों एवं देयताओं का सारांश

अनु. क्र.	विवरण	समेकित					
		समाप्त तिमाही			समाप्त छमाही		समाप्त वर्ष
		३० सितम्बर, २०२४	३० जून, २०२४	३० सितम्बर, २०२३	३० सितम्बर, २०२४	३० सितम्बर, २०२३	३१ मार्च, २०२४
		(अलेखापरीक्षित)	(अलेखापरीक्षित)	(अलेखापरीक्षित)	(अलेखापरीक्षित)	(अलेखापरीक्षित)	(लेखापरीक्षित)
१.	खंड राजस्व प्रवालनों से राजस्व किराया एवं सम्बद्ध सेवाओं पर सह-कार्यशील स्पेस निर्माण एवं फिट-आउट प्रोजेक्ट्स अन्य प्रवालनों से कुल राजस्व घटाएं: अंतर खंड राजस्व निवल खंड राजस्व	२,१८३.१८ ६८१.५२ ५९.१४ २,१२३.८४ - २,१२३.८४	१,८५०.०८ ६६९.६४ ५७७.७१ २,०८१.५३ - २,०८१.५३	१,५२५.६२ ४९९.७८ ५६.१३ २,०८१.५३ - २,०८१.५३	४,०३३.२६ १,३५१.१६ ११४.८५ ५,५०१.२७ - ५,५०१.२७	२,९१३.५५ ९३०.६२ ११४.३९ ३,९५८.५६ - ३,९५८.५६	६,१८९.२५ २,०४९.१८ २४९.७६ ८,४८८.१९ - ८,४८८.१९
२.	खंड परिणाम किराया एवं सम्बद्ध सेवाओं पर सह-कार्यशील स्पेस निर्माण एवं फिट-आउट प्रोजेक्ट्स अन्य कुल जोड़ें: अन-आर्बिट आय घटाएं: अन-आर्बिट व्यय घटाएं: वित्त लागत (अन-आर्बिट) असाधारण मदों और कर पूर्व लाभ/(हानि) असाधारण मद कर पूर्व लाभ/(हानि)	१४४.१२ ६४.७६ (०.५३) २०८.३५ २६.४३ ७७.४२ १०.९२ १४६.५८ २४०.१३ ३८६.७१	९.४७ ६८.५४ (१५.१२) ६२.८९ ३६.५४ ६१.०४ १०.४६ २७.८८ - २७.८८	३३.१८ १६.१९ (३५.८०) १३.५७ ११.५५ ५९.२७ ९.३३ (४३.४७) - (४३.४७)	१५३.५९ १३३.३० (१५.६५) २७१.२४ ६२.९७ १३८.३७ २१.३८ १७४.५६ २४०.१३ ४१४.५९	२९.९३ २५.२२ (७६.९५) (२१.८०) १६.१४ १०४.५२ १६.३६ (१२६.५४) - (१२६.५४)	१०९.३५ १०३.६१ (१२६.५७) ८६.३९ ३९.५३ २६०.२४ ४१.३५ (१७५.६७) - (१७५.६७)
३.	खंड परिसंपत्तियां किराया एवं सम्बद्ध सेवाओं पर सह-कार्यशील स्पेस निर्माण एवं फिट-आउट प्रोजेक्ट्स अन्य कुल अन-आर्बिट परिसंपत्तियां कुल खंड परिसंपत्तियां	१५,४५८.२३ १,१७०.२१ ७९.२३ १६,७२७.६७ २,८२७.५२ १९,५५५.१९	१२,७३८.३१ १,२५६.०४ १०५.३४ १४,०९९.६९ २,८५३.३२ १६,९५३.०१	९,३९२.७९ ९५७.४७ १०१.५५ १०,४५१.८१ १,०८२.०१ ११,५३३.८२	१५,४५८.२३ १,१७०.२१ ७९.२३ १६,७२७.६७ २,८२७.५२ १९,५५५.१९	९,३९२.७९ ९५७.४७ १०१.५५ १०,४५१.८१ १,०८२.०१ ११,५३३.८२	११,५४६.३२ १,०१९.७८ १००.६२ १२,६६६.७२ १,३१४.०७ १३,९८०.७९
४.	खंड देयताएं किराया एवं सम्बद्ध सेवाओं पर सह-कार्यशील स्पेस निर्माण एवं फिट-आउट प्रोजेक्ट्स अन्य कुल अनआर्बिट देयताएं कुल खंड देयताएं	१४,२४२.९७ ६३३.७९ ६२.२७ १४,९३९.०३ ३५३.३३ १५,२९२.५६	११,९७६.२३ ७३७.५१ ६४.९९ १२,७७८.७३ ३६१.९५ १३,१४०.६८	८,३६७.२८ ९६०.७७ ६२.४९ ९,४०४.५४ ३३०.६९ ९,७३५.२३	१४,२४२.९७ ६३३.७९ ६२.२७ १४,९३९.०३ ३५३.३३ १५,२९२.५६	८,३६७.२८ ९६०.७७ ७६.४९ ९,४०४.५४ ३३०.६९ ९,७३५.२३	१०,३२३.६२ ६२२.५३ ४४५.२५ ११,०२१.२३ ४४५.२५ ११,४६६.४८

टिप्पणियाँ:

- सह-कार्यशील स्पेस और सम्बद्ध सेवाएँ हमारे स्पेस सॉल्यूशंस, मोबिलिटी एवं सम्बद्ध सेवाओं को संदर्भित करता है।
- निर्माण और फिट-आउट प्रोजेक्ट्स ऑफिस ट्रांसफॉर्म को संदर्भित करते हैं।
- अन्य में सुविधा प्रबंधन सेवाएँ और अन्य सेवाएँ शामिल हैं। हमारी सुविधा प्रबंधन सेवाएँ ब्रांडेड ऑफिस केयर हैं।

टिप्पणियाँ:

- वित्तीय परिणाम कंपनी अधिनियम, २०१३ की धारा १३३ के अंतर्गत निधिरित भारतीय लेखांकन मानक (इंड एस) के साथ पठित कंपनी (भारतीय लेखांकन मानक) नियम, २०१५ के नियम ३ और कंपनी (भारतीय लेखांकन मानक) (संशोधन नियम), २०१६ के अनुरूप हैं।
- उपरोक्त सेवा (सूचीय और अन्य प्रकृतिरूप आवश्यकताएँ) विनिमय, २०१५ के विनियम ३३ के अंतर्गत स्टॉक एक्सचेंजों के साथ दाखिल ३० सितम्बर, २०२४ को समाप्त तिमाही एवं छमाही के लिए वित्तीय परिणामों के विस्तृत प्रारूप का सारांश है। ३० सितम्बर, २०२४ को समाप्त तिमाही एवं छमाही के लिए वित्तीय परिणामों का पूरा प्रारूप स्टॉक एक्सचेंज वेबसाइट (www.nseindia.com/corporates) एवं (www.bseindia.com/corporates) तथा कंपनी की वेबसाइट (www.awfis.com/investor-relations) पर उपलब्ध है।
- उपरोक्त परिणामों की ११ नवम्बर, २०२४ को आयोजित अपनी संबंधित बैठकों में लेखापरीक्षा समिति द्वारा समीक्षा की गई और निदेशक मंडल द्वारा अनुमोदित किया गया।